Central Adminstrative Tribunal
Pincipal Bench, New Delhi

O.A.1887/95

New Delhi this the 18th Day of November,1996

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Shri Karan Singh
R/o D-9, Telegraph Place,
Bangla Sahib Road,
New Delhi-110001.

Technical Supervisor
O/o Chief General Manager,
Mahanagar Telephone Nigam Ltd
SDOP Janpath,Delhi Telephone,
New Delhi.

National Union of Telecom
Engineering Employee Gr C
INTUC & PATTI
Ministry of Communication
Bangla Sahib Marg,
New Delhi.1
Through its General Secretary   ...Applicants

(By Advocate : Shri Puneet Rathi)

Vs.

1.   The Chairman,
        Telecom Commission
        Sanchar Bhavan, Ashoka Road,
        New Delhi-110001.

2.   The Secretary,
        Deptt. of Telecommunication
        Sanchar Bhavan,
        New Delhi-1

3.   Chief General Manager,
        (Telecommunication)
        Gujarat Circle,
        Kanpur P.O.
        Ahmedabad.

4.   Chief General Manager,
        (Telecommunication)
        Kerala Circle,
        Trivandrum.

5.   Chief General Manager,
        Western Telecom Region
        New Delhi

6.   Chief General Manager
        (Telecommunication)
        Distt. Madras (Tamil Nadu)

7.   Chief General Manager
        Western U.P. Telecom Region
        Dehradun

8. Chief General Manager,
   Telephone District,
   Madras.

9. Chief General Manager,
   Mahanagar Telephone Nigam Ltd.
   Delhi Telephone District,
   New Delhi.

10. Secretary,
    Ministry of Personnel,
    Public Grievances and Training,
    New Delhi.   ...Responcents

(By Advocate : Sh. M.M. Sudan)

ORDER (Oral)
(By Hon'ble Mr. S.R. Adige, Member (A))

        Heard.

2.   In the light of the C.A.T. Full Bench

Judgement dated 22.1.1996 in OA-1295/94 Sh. D.

Durai Singham and 181 Others Vs. the Chief

General Manager, Telecommunication, Tamil Nadu

Circle Madras and 6 Others and connected cases,

the ratio of which is fully applicable to the

facts and circumstances of the present case, we

find ourselves unable to grant the prayer sought

for by the applicant.

3.   The O.A. is accordingly dismissed.   No

costs.

(Dr. A. Vedavalli)   (S.R. Adige)
   Member(J)   Member(A)

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